

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
C.P. (IB)/123(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Gurukrupa Corporation Through its proprietor Godhani
Arvindbhai Ravjibhai
Vs
Shri Gumandev Processors Private Limited

.....**Applicant**

.....**Respondent**

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rahul Bhavsar, Proxy Advocate
For the Respondent : Mr. Mandeep Singh Saluja, Advocate

ORDER
(Hybrid Mode)

Learned Proxy Counsel for the applicant requests for pass over as the main learned Counsel is appearing before some other Court. On the other hand, learned Counsel for the respondent requests for adjournment in the matter to seek the instructions from the client.

It is seen that on the last date of hearing an adjournment was sought by the respondent.

Last opportunity is given for making submissions in the matter.

Re-list on 13.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)